

0/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

3

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

ORIGINAL APPLN. NO. 272 OF 1995

TRANSFER APPLN. NO. OF 1995

CONT EMPT APPLN. NO. OF 1995 (IN OA NO.)

REVIEW APPLN. NO. OF 1995 (IN OA NO.)

MISC. PETN. NO. OF 1995 (IN OA NO.)

J. K. ... APPLICANT(S)

VS

K. O. I. ... RESPONDENT(S)

FOR THE APPLICANT(S)

MR. D.K. Misra
MR.
MR.
MR.

FOR THE RESPONDENTS

MR. S. Ali, Sr.C. A. C.

OFFICE NOTE

DATE

15.12.95

ORDER

his application is in
form and within time
C. F. of Rs. 50/-
deposited vide
IPO/ED No. 309068
dated 29.11.95

93-12
P.D.
27/12
27/12

Mr D.K.Misra for the applicant.
The issuance of the charge sheet
is challenged on the ground of delay.
It is stated by learned counsel for
the applicant that after the applicant
has filed his written statement no
further steps have been taken so far
in the enquiry and no next date have
been intimated till this time.

Issue notice to the respondents
to show cause as to why the O.A. be
not admitted and further proceeding
be stayed. Returnable on 17.1.96.
No further steps in the enquiry be
however taken till 17.1.96.

Mr S.Ali, Sr.C.G.S.C appears for
the respondents.

Member

vice-Chairman

Requisites are given
2 (second) v. no. 01-03
21.1.96.

27/12

pg

Service Report are still awaited

27/12
16/11

ORIGINAL APPLN. NO.

OF 1995. OA 277 (1)

TRANSFER APPLN. NO.

OF 1995

CONT EMPT APPLN. NO.

OF 1995 (IN OA NO.)

REVIEW APPLN. NO.

OF 1995 (IN OA NO.)

MISG. PETN. NO.

OF 1995 (IN OA NO.)

APPLICANT(S)

-VS-

RESPONDENT(S)

FOR THE APPLICANT(S)

...MR.

...MR.

...MR.

...MR.

FOR THE RESPONDENTS

...MR.

OFFICE NOTE

DATE

ORDER

17-1-96

Mr. C. T. Jamir for the applicant.
 Notices have been issued only on 1-1-96.
 Hence adjourned to 12-2-96. Leave to
 remove defects (Annexure A) within two
 days.

69
Member

K.L.

Vice-Chairman

1m

18.1.96

Defects removed.

P.D.
18/1Service reports are still
awaited.dk
8/223.2.96
copy of order dtd. 12.2.96
issued to the counsel
of the parties vide

d.no. 469 dtd. 26/2/96

g/s.

12.2.96
 per Misra / S. Ali
 Heard. Interlocutory.
 Applicant is always at
 liberty to raise all
 objection of delay before the
 hearing officer in the
 hearing itself and seek a
 ruling. Per Misra says he
 has already
 raised objection has already
 been raised. Applicant can
 forward the point. No case
 for Tribunal to rule in at this
 stage.

stage. Subject to above
 observations allowed to be
 withdrawn as interlocutory. MTC
 (60) K.L.

Central Administrative Tribunal
for Services Sector

738 8 DEC 1995

Received by
The Applicant
through
C. T. Jammal
on 7-12-95

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1995.

Title of Case :- Original Application No. 272 of 1995

MES-432489 Shri J.K. Goel

... Applicant

-Versus-

Union of India & ors

... Respondents

Sl No.	Description of documents relied upon	page no.
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- | | | |
|----|---|----------|
| 1. | Application | 1 to 10 |
| 2. | <u>Annexure:-A</u> (copy of the memorandum
with statement of Article of charges
framed against the applicant) | 11 to 20 |
| 3. | <u>Annexure:-B</u> (Copy of letter dated 15-6-95
informing the Desk Officer asking for
related and relevant documents in order
to submit a effective reply). | 21 to 22 |
| 4. | <u>Annexure:-C</u> (Written statement of the applicant dated 24-7-95). | 23 to 26 |
| 5. | <u>Annexure:-D</u> (copy of letter dated 19-9-95
to the Desk Officer stating that the
charge sheet has caused prejudice and
anxiety to the existing applicant). | 27 |
| 6. | <u>Annexure:-E¹ to E^{1/2}</u> (Copies of D.O. letters
commending and appreciating the services
rendered by the applicant during the year
1985 to 1988. | 28 to 39 |

Total:-

J.K. Goel
Signature of the applicant

For use in Tribunal's office

Date of filing

of

Date of receipt by post

Registration No.

Signature
for Registrar.

Received copy
C. T. Jammal
Sr. C.S.S.C
7/12/95

Filed by
the applicant
through
C. T. Jammir
Advocate
on 7-12-95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
GUWAHATI

Original Application No. 272 of 1995

MES-432489

Shri J.K. Goel, E.E.

DCWE B/R

HQ 137 Works Engineers,
C/O 99 APO.

... Applicant

-Vs-

1. Union of India,
Ministry of Defence,
New Delhi.

2. Engineer-in-Chief,
AHQ, Kashmir House,
P.O. Delhi-110 011

3. Desk Officer (Vig)
Ministry of Defence,
Government of India,
Room No. 240-A,
Sena Bhawan,
New Delhi-110 011.

... Respondents.

1. DETAILS OF APPLICATION

1. Particulars of the order against which the application is made.

a) Government of India, Ministry of Defence Memorandum No. C-13011/6/Vig/94 dated the 3rd February, 1995.

2. Jurisdiction of the Tribunal

The applicant declares that the subject matter of the application and the action against which he wants redressal is within the jurisdiction of the Tribunal.

3. Limitation

The applicant declares that this application is made within the limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case.

- i) That the ~~applicant~~ ^{applicant} ~~petitioner~~ is a citizen of India and at present posted as Executive Engineer, DCWE, B/R HQ 137 Works Engineer C/O 99 APO in a field area and as such he is entitled to the rights and privilege guaranteed under the Constitution of India and the law of the land.
- ii) That on 6.6.95 the applicant received a memorandum of charges dated 3rd February, 1995 which contained some allegations against the applicant on which it is proposed to conduct a Departmental Enquiry against the applicant. *A copy of the memorandum together with statement of Article of charges are annexed herewith and marked as Annexure - A*
- iii) That the alleged misconduct as it appears from the memo of charges relates to the period from 1st August, 1985 to September, 1988, when the applicant was posted as Garrison Engineer (Project) Gangtok. Since the matter concerned a period as many as 10 years back the applicant vide his letter dated 15-6-95 informed the Desk Officer, Ministry of Defence that in order to enable the applicant to submit an effective reply
- Jiroel*

the relevant and related documents should be made available to him. The ~~25~~ applicant also inter-alia informed the said Desk Officer that the charge against him related to the alleged lack of supervision, and procedural ~~ir~~-regularity only and that on 24-7-95 without prejudice to his right to file a detailed defence statement after all the relevant papers are made available to him. A bare perusal of the reply submitted by the petitioner would show that during the period in question while he was holding the post of Garrison Engineer, Gangtok he discharged his duty as required under the Regulation for Military Engineer Services (RMES) 1968 (hereinafter referred to as RMES). The allegations against the petitioner in so far it relates to Article III, IV and V, even if the charges are assumed to be correct it was within the parameter of powers of the Garrison Engineer as provided in RMES. There is no whisper, much less allegations of unlawful gain, illegal gratification or having been benefited in any manner as a result of the aforesaid alleged misconduct and therefore, the institution of enquiry on the mere allegation of irregularities related to period 1985 to 1988 is wholly unwarranted and unjust specially in view of the fact that no allegation of unlawful gain etc have been made against the applicant.

Gurol

A copy of the letter dated 15-6-95 referred to above are annexed herewith and marked as
Annexure:-B.

iv) That the applicant having received no reply to his letter dated 15-6-95 submitted his written statement to the aforesaid memorandum of charges.

A copy of the Reply dated 24.7.95 as referred to above is enclosed herewith and marked as Annexure:-C.

v) That though the applicant has replied to the Memorandum of charges without prejudice on 24.7.95 no further action has been taken by the respondents in the matter. The applicant therefore, wrote another letter on 19.9.95 to the Desk Officer stating inter-alia that the chargesheet has caused prejudiced and anxiety, to the applicant. He also stated that his letter dtd. 15.6.95 (Annexure:-B) and 24.7.95 (Annexure:-C) that he carried out his duty with full devotion and to the entire satisfaction of the superiors and nothing was done against the Rules and Regulations. The applicant therefore sought confirmation from the said Desk Officer if the charges against him have been withdrawn.

A photo copy of the letter dated 19.9.95 is enclosed herewith and marked as Annexure:-D.

Javel

vi) That the applicant respectfully states that ~~the~~ altogether five charges have been levelled against him but of the five charges, three charges contained in Article III, IV and V relates to alleged violation of REMS and the ^{applicant} ~~xxxxxx~~ graves the leave of the Hon'ble Court to refer to those charges and the provisions of REMS at the time of hearing.

So far as the first charge contained in Article I is concerned the applicant states that the same are totally vague without any substance in as much as the rates of the different items purchased are not given in the Article of charges and also how much loss was caused to the State. The applicant respectfully states that the purchases were made after clearance from Board of Officers and Audit only and the petitioner has not done anything against Rules and Regulations..

vii) That so far as the second charge contained in Article II is concerned it relates to the fraud committed by Shri R.N.Singh, Store Keeper, Grade I and he has been charged for not exercising proper control over his subordinate staff.

It is respectfully stated that Shri R.N.Singh, Store Keeper, Grade I has committed the fraud for a period starting from January, 1979 to 4th March, 1989 and an FIR was lodged to the authority for conducting an investigation in the matter. The CBI registered a Case No. RC/90 SPL-CBI and the matter was investigated. Therefore the fraud was being committed since 1979 to 1989. Before 1985 Gangtok was an AG&sub-division under the direct control of GE 867 Kalimpong EWS. It is surprising that Garrison Engineers from 1975 till 1st August, 1985 and from 6-9-88 till the fraud was detected havenot been charged with lack of supervision and the applicant has been single out charged with lack of supervision.

Abucl

It is stated that the ledgers are maintained by the Store Keeper as per para 61 of RMES who was under overall

control of the Assistant Garrison Engineer/Barrack Store Officer. The Garrison Engineer is not responsible for the maintenance of these records are subjected to Audit by Unit Accountant and Audit Officers of the Defence Accounts Department. Besides the aforesaid inbuilt checks these are other checks which are carried out by various officers namely :-

- (a) Periodical Stock Taking
- (b) Vigilance Checks.
- (c) Quarterly Local Audit.
- (d) Yearly TEST Audit.
- (e) Quarterly Staff Officers of CWE.
- (f) Surprise Checks.

None of the above officers ever reported any irregularity to the Garrison Engineers including the applicant. Therefore, the charges are imaginary and without any substance.

viii) That the applicant respectfully states that he is due for next promotion which is likely to occur sometime in March/April, 1996 and he genuinely apprehends that at the behest of some interested influential persons the present Departmental proceedings has been instituted to deny and/or delay the promotion to the applicant. During the period in question namely 1985 to 1988 the petitioner was showered with praises and commendation by his superior Officers including respondent No. 2 discharging his duty to the best of his ability and for showing excellent result on ground. The aforesaid



fact can be substantiated by a number of D.O. letters sent to the applicant by his Superior Officers. It is irony of faith that after commanding ~~time~~ and appreciating the services rendered by the applicant during the period 1985 to 1988 as GE(P) Gangtok, after a period of 10 years baseless allegations have been levelled against the petitioner.

Photocopies of the D.O. letters commending and appreciating the services rendered by the applicant during the period in question are enclosed herewith and marked as Annexure-E to P.

5. Grounds for relief with legal provisions

i) For that as it is clear from the record that the allegations against the applicant relates to a period from 1985 to 1988 and that the chargesheet is received by the applicant on 6-6-95 after a gap of 10 years. The inordinate delay in initiating the Disciplinary Proceeding and Service memorandum of charges has vitiated the entire proceedings and it will be highly prejudicial and unfair to continue with the proceeding after a period of Ten years on mere allegation of alleged lack of supervision and exercise of checks.

ii) For that serving of memorandum of charges on the applicant for alleged lack of supervision ten years ago and that too when the applicant is within the consideration Zone for promotion to the higher post is highly

Deoel

1. The application is motivated and is a case of victimisation. The Disciplinary proceeding being set in motion for oblique purposes, therefore is not sustainable in law at this belated stage.

- iii) For that there is no whisper in the memorandum of charge about unlawful gain, bribery or in what manner the applicant ~~extortion~~ was benefited by allegedly not exercising supervision and checks on the subordinate staff, much less allegation to that effect the entire proceeding is based on technicalities which cannot be made a basis for imposing for initiating the Departmental proceeding for imposing major penalty after lapse of 10 years. The memo of charges are accordingly liable to be quashed.
- iv) For that no useful purpose will be served by continuing with the Disciplinary proceeding at this belated stage and as such it is a fit case wherein the proceeding should be quashed.

6. Details of the remedies exhausted

Final
That the applicant declares that there is no other alternative and/or efficacious remedies open to the applicant then to prefer the instant application. Circumstances under which the instant application has been made is extra-ordinary.

7. Matters not previously riled or pending with any other court.

The applicant declares that he has not previously filed any application/writ petition or suit regarding the matter in respect of which this application has been made before any Court of Law or any other authority or any other Bench of the Hon'ble Tribunal and no such application/writ petition or Suit is pending.

8. Reliefs sought:-

In the facts stated above the applicant prays for:-

To quash the memorandum No. C-13011/6/Vig/94, Government of India, Ministry of Defence Dated the 3rd February, 1995.

9. Interim order, if any prayed for :-

Interim suspension of the proceeding drawn against the applicant by memorandum of charges dated 3rd Feb '95.

AND for this the humble applicant shall ever pray.

10. Particulars of Bank Draft/postal order filed in respect of the application fee :-

Postal order No.

for Rs. 50/- (fift

11. List of enclosures:-

1. Copy of the Memorandum with Article of charges dated 3-2-95.
2. Copy of the letter dated 15-6-95.

-10-

3. Copy of the written statement dated 24-7-95.
4. Copy of the letter dated 19.9.95.
5. Copies of 12 Nos of D.O. letters on different dates.

VERIFICATION

I Shri J.K.Goel, son of Late SH. R.D. GOEL
aged about 48 years presently posted as Executive
Engineer DOME ~~B/R~~ HQ 137 Works Engineer, C/O 99 APO
do hereby verify that the contents of paragraphs 1, 2, 3,
4(i), 4(vi), 5(vii) are true to my personal knowledge
and those made in paragraphs 4(ii), 4(iii), 4(iv), 4(v),
4(viii) are true to my information derived from records
which I believe to be true and the rest are believe to be
true on legal advice and that I have not supervised any
material fact.

Place:- Guwahati

Date:- 7.12.95


J.K. Goel
Signature of the applicant

Dated the 3rd Feb. 1995

O R D E R

WHEREAS the Government servants specified below are jointly concerned in a disciplinary case:-

- (i) MES-432489
Shri J.K.Goel, EE
- (ii) MES-306814
Shri V.P.Bansal, AE
- (iii) MES-310882
Shri Davinder Kumar, BSO
- (iv) MES-246664
Shri C.M.Markose, AE
- (v) MES-216349
Shri P.Muralidharan, ASW

NOW, THEREFORE, in exercise of the powers conferred by Sub-rules (1) and (2) of Rule 18 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, the President hereby directs:

- (i) that disciplinary action against the above said Govt. servants shall be taken in common proceedings;
- (ii) that the President shall function as disciplinary authority for the purpose of the common proceedings and shall be competent to impose any of the penalties specified in Rule 11(v) to (ix) of CCS(CC&A) Rules, 1965;
- (iii) that the procedure prescribed in Rule 14 of the said rules shall be followed in the said proceedings.

(By Order and in the name of the President).


(S.S.BEDI)
DESK OFFICER(VIG)

To

- | | |
|---|---|
| 1. MES-432489
(Shri J.K.Goel, EE) | 4. MES-246664
(Shri C.M.Markose, AE) |
| 2. MES-306814
(Shri V.P.Bansal, AE) | 5. MES-216349
(Shri P.Muralidharan, ASW) |
| 3. MES-310882
(Shri Davinder Kumar, BSO) | |

Thro'
EID/
E-in-C
Branch

*Adjusted
C. M. J. A. S.*

No. C-13011/6/vig/94
Government of India
Ministry of Defence
Dated the 3rd Feb. 1995

MEMORANDUM

The President proposes to hold an inquiry against Shri J.K. Goel, EE (MES-432489) under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexures III and IV).

2. Shri J.K. Goel, EE is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri J.K. Goel, EE, is further informed that if he does not submit his written statement of defence on or before the date specified in para 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS (CCA) Rules, 1965, or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him *ex parte*.

5. Attention of Shri J.K. Goel, EE, is invited to Rule 20 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri J.K. Goel, EE is aware of such a representation and that it has been made in his instance and action will be taken against him for violation of Rule 20 of the C.S (Conduct) Rules, 1964.

6. The receipt of the Memorandum may be acknowledged.

(By order and in the name of the President)

S. S. BEDI
(S. S. BEDI)
DESK OFFICER (VIG)

Attn: S. S. BEDI
MES-432489

Shri J.K. Goel, EE

--- Thro EID/E-in-C's Br.

STATEMENT OF ARTICLES OF CHARGES FRAMED AGAINST
MES-432489 SHRI J.K.GOEL EE

(34)

ARTICLE-I

MES-432489 Shri J.K.Goel, while functioning as GE during the period from 01 Aug 85 to Sep.88 did not exercise complete check at the time of procurement, to ensure consolidation of demands of the various Sub-Divisions and to ensure the same rate for the same item within a short duration.

By the above acts, Shri J.K.Goel failed to maintain absolute Integrity and devotion to duty thereby violating provisions of Rule 3(1)(i) & (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-II

Shri J.K.Goel, while functioning as GE during the period from 01 Aug.85 to 5 Sep.88 did not exercise proper check in order to detect and rectify huge fraud in his division.

By the above acts, Shri J.K.Goel failed to maintain absolute Integrity and devotion to duty thereby violating provisions of Rule 3(1)(i) & (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-III

Shri J.K.Goel, while functioning as GE during the period from 01 Aug.85 to 5 Sep.88 issued tenders by hand and rates of lowest tenderer got reduced by negotiations or otherwise. He also did not exercise proper check on DO limits, Work Orders and completion of CA etc.

By the above acts, Shri J.K.Goel failed to maintain absolute Integrity and devotion to duty thereby violating provisions of Rule 3(1)(i) & (ii) of CCS(Conduct) Rules, 1964.

*Attested
(Yatyan)*

ARTICLE-IV

Shri J.K.Goel while functioning as GE, during the period from 01 Aug.85 to 5 Sep.88 enhanced the limits of Term Contracts without approval of CWE. He also placed work orders under him in excess of contract amount, before the limit was enhanced.

By the above acts, Shri J.K.Goel failed to maintain absolute Integrity and devotion to duty thereby violating provisions of Rule 3(1)(i) & (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-V

Shri J.K.Goel, while functioning as GE during the period from 01 Aug.85 to 5 Sep.88 procured the stores in excess of the laid down maximum limits for the Div. Stock. Further the items covered under RRC were purchased in excess of limits laid down in RMES.

By the above acts, Shri J.K.Goel failed to maintain absolute Integrity and devotion to duty thereby violating provisions of Rule 3(1)(i) & (ii) of CCS(Conduct) Rules, 1964.

Attested
(Signature)

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR
IN SUPPORT OF THE ARTICLES OF CHARGES FRAMED AGAINST
MES-432489 SHRI J.K.GEEL, EE

(a)

ARTICLE-I

Shri J.K.Goel, EE while functioning as GE, did not consolidate demands of sub-divisions and exercise complete check on the procurement in that Tube Light 2' HPMV Lamp 80W, Tarfelt Roll of 20m, Carbon Brush for Jeep, Jonga, Matador, Shaktiman, TMB and Solenoid Switch 12V, Bendex Pinion Assy. for TMB, Nails of 4" 3" and 2", Lime, Wire PVC 65 mm T/C (Gloster), Lead wool and Nipple Barrel 50 mm in that these items were purchased at different rates within a short duration causing loss to the State.

By the above acts, Shri J.K.Goel, EE, failed to maintain absolute integrity and devotion to duty thereby violating Rule 3(1)(i) and (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-II

Shri J.K.Goel, did not exercise proper control over his subordinate staff. Shri R.N.Singh, SK Gde.I was the custodian of project stores. All the documents and Ledgers, RV/TV and Baby Indents were being centrally kept by him. The Baby Indents should have been with the sub-Divisions. All the entries and documentation have been done by him in his own hand writing. Shri Singh was in habit of doing over writing/ cutting on the ledgers and Baby Indents, Books which though noticed could not be rectified/authenticated.

By manipulating the figures in Baby Indents Books, Shri R.N.Singh managed fraudulently charge off appx 7200

*Arshed
C. Mulyani*

Bags of cement, 31.00 MT Steel and 1.00 MT Aluminium. Apart from this, steel sections have been transferred from one ledger page to another and fraudulently thus managed to charge off approximately 11.00 MT Steel.

The fraud being committed by Shri R.N.Singh, SK-I for an appx. Rs.10.00 Lakh could not be detected by Shri J.K.Goel, EE during his tenure as GE. He thus exhibited lack of control over his subordinate staff.

By the above acts, Shri J.K.Goel, EE, failed to maintain absolute integrity and devotion to duty thereby violating Rule 3(1)(i) and (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-III

Shri J.K.Goel, EE while functioning as GE Gangtok issued number of tenders by hand such as CA Nos.15, 23,24,30,31 and few others of 1986-87. This was contrary to the existing regulations. Further in few cases, the rates were got further reduced by negotiations in writing. The practice was against the instructions of E-in-C's Br. letter No.334/E8 dated 26th Jun 76. Thus Shri Goel violated the existing instructions in vogue extending the benefits to Contractors and avoided retendering. The tenders should have been posted by Regd A/D. The DO limit was exceeded in CA No.05/87-88 by 81%. Similarly, in CA No. 23/87-88, the items have been deviated by 55%. Similarly, as per AGE B/R letter No.800/192/134/BR dt. 15 Mar 88, WO Nos.10 and 16 were not completed, whereas letters were issued by GE Gangtok vide No.8313/137/E8 and 8313/139/E8 both dated 16 Mar 88 informing that the work had been completed and taken over by MES w.e.f. 12 Mar 88. This tantamounts to negligence in discharging of duties by Shri J.K.Goel, GE.

By the above acts, Shri J.K.Goel, EE failed to maintain absolute integrity and devotion to duty

*Affixed
C. Yalyam*

(33) thereby violating Rule 3(1)(i) and (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-IV

Shri J.K.Goel, EE while functioning as GE enhanced the limits of Term Contracts, concluded as under :-

<u>CA No.</u>	<u>Estimated Cost</u>	<u>Enhanced</u>
(a) GE(P)/Gtk/01/86-87	2.40 lakh	3.40 lakh
(b) GE(P)/Gtk/13/86-87	2.40 "	4.00 "
(c) GE(P)/Gtk/04/87-88	2.40 "	4.40 "
(d) GE(P)/Gtk/08/87-88	2.40 "	4.80 "
(e) GE(P)/Gtk/10/87-88	1.50 "	5.00 "

By combination of original and maint. works by GE, the limit had been enhanced upto 5.00 Lakh violating the powers laid down in Table 'B' of RMES. Works Orders placed by AGE B/R bearing Nos. 21 and 19 of CA No. 08/87-88 and 10/87-88 respectively on Contractors exceeded the estimated cost on that date. Shri Goel did not check the same or bring to the notice of AGE concerned, and thus failed in observing the MES procedure.

By the above acts, Shri J.K.Goel, EE, failed to maintain absolute integrity and devotion to duty thereby violating Rule 3(1)(i) and (ii) of CCS(Conduct) Rules, 1964.

ARTICLE-V

Shri J.K.Goel did not ensure to adhere to the maximum/minimum limits laid down for the divisional stock items. He allowed his sub-divisional officers to purchase the items directly. Items like step cock Bib Cock, Switch Socket combination, plug top, Wheel valve, Bib Tap, Cables, Flexible wire, Tea reducing, Flange GI Union GI, Switch ICTPNL Paint Synthetic Enamel, WC Indian Type, Low Level flushing cistern, Lead weel

*Abdul
C. Jalyani*

2
pig lead, Gate Valve and Solder Alka P were procured in excess of the laid down lists in violation of MES procedure.

In addition to above, the items covered under RCC were also purchased in excess of limits laid down in RMES.

By the above acts, Shri J.K.Goel, EE failed to maintain absolute integrity and devotion to duty thereby violating Rule 3(1)(i) and (ii) of CCS(Conduct) Rules, 1964.

K. K. Patel
C. Yalipura

LIST OF DOCUMENTS BY WHICH THE ARTICLES OF CHARGES
ARE PROPOSED TO BE SUSTAINED AGAINST MES-432489
SHRI J.K.GOEL, EE

Supply Order Nos. 3021/163, 164, 198, 207, 83, 261, 278 of 1986
Nos. 3021/255, 263, 284, 285, 286, 508, 519, 496, 537
539, 505, 512 of 1987.
Nos. 3021/588, 589, 88, 93 of 1988.

2. List of discrepancies in cement and connected Baby Indents. USRs, Gate Passes, Ledgers reflected therein.
3. List of discrepancies in steel items and connected Baby Indents, USRs and Ledgers reflected therein.
4. List of Steel items transferring from one ledger to another ledger.
5. List of items ordered in excess of Min/Max limit.
6. Contract Agreements
No. 15, 23, 29, 3931 of 1986-87
No. 05, 23 of 1987-88
No. 01, 12 of 1986-87
No. 4, 8, 10 of 1987-88
7. Maximum/Minimum list of Div Stock.

Phsted
C. Talyean

LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGES
ARE PROPOSED TO BE SUSTAINED AGAINST MES-432489
SHRI J.K.GOEL, EE

1. RC-158H Lt (now Capt) Kamal Krishnan
2. MES/306814 Shri V P Bansal, AE B/R
3. MES/246664 Shri C.M. Markose, AE E/R
4. MES/310882 Shri Davinder Kumar, BSO
5. MES/216349 Shri P Murlidharan, SA I (now ASW)
6. MES/201296 Shri R.N.Singh, SK I

W

Affected
C. Jalyani

The Desk Officer,
Ministry of Defence,
Government of India,
Room No. 246-A, Sena Bhawan,
New Delhi - 110 081.
(Attention Shri S.S. Bedi)

Sir,

With reference to Memorandum No C-13811/6/Vig/94 dated 10 Feb 1995 received by me on 06 Jun 1995, I submit as under :-

2. It is noticed from the Annexure enclosed to the said Office Memorandum, that inquiry under Rule 14 of COS (CCA) Rules, 1957 is proposed to be held against me. In this connection, attention is invited to instructions issued by the Govt of India with regard to cases which justify invoking of Rule 14 which relates to imposition of major penalty. It is needless to submit that gravity of offence should justify imposition of major penalty. In otherwords, if the allegations against me do not relate to the irregularities mentioned in the instructions issued by the Govt as compiled on page 69 of Swamy Compilation of COS rules which are as below :-

1. Cases in which there is a reasonable ground to believe that a penal offence has been committed by a Government servant, but the evidence forthcoming is not sufficient for prosecution in a Court of Law, e.g.,

- (a) possession of disproportionate assets;
- (b) obtaining or attempting to obtain illegal gratification;
- (c) misappropriation of Government property, money or stores;
- (d) obtaining or attempting to obtain any valuable thing or pecuniary advantage without consideration or for a consideration which is not adequate.

2. Falsification of Government records.

3. Gross irregularity or negligence in the discharge of official duties with a dishonest motive.

4. Misuse of official position or power for personal gain.

5. Disclosure of secret or confidential information even though it does not fall strictly within the scope of the Official Secrets Act.

6. False claims on the Government like T.A. claims, reimbursement claim etc.

Abfslad
C. Jayaram

- 2 -

3. In the instance case allegation are that certain checks which were required to be exercised by me were not exercised and also few procedure not followed. But there is no whisper about my being recipient of illegal gratification or being benifited by negligenc act. Based on above, the charges are that I have failed to maintain 'absolute' integrity and devotion to duty. In this regard it is highlighted that word 'integrity' connotes moral uprightness. Assuming but not admitting that I had not carried out few checks as condemnated in your memorandum I deny that I have done anything to exhibit lack of ingegrity. In short there is no valid ground for instituting inquiry proceeding against me under Rule 14 CCS (DCA) Rules 1965 and therefore, it is necessary to submit that institution of such proceedings is unjustified as such proceedings are void ab initio.

4. Apart from the above, it can be noticed that the allegations relate to period 1985-88. Therefore, institution of inquiry after a gap of 7 to 8 years against me with regard to alleged irregularities when there is no allegation that I was benifited from those alleged irregularities, is not only unjust but is also contrary to the instructions issued by the Govt and also Court's decisions.

5. Moreover, the related documents have not been made available to me in the authorities hence, just by faded memory I am unable to remember the factual happening 7 to 8 years back. Therefore I am unable to submit Articlewise reply of the charges as denied in toto.

Jirol

(MES/4324B9 J.K. Goel)
 EE
 DCWE B/R
 HQ 137 Works Engrs
 C/O 99 APD

dt - 16-6-95

Attested
C. Yalpani

-23-

ANNEXURE - 'C'

CONFIDENTIAL

J.K. Goel, EE

Headquarters
137 Works Engineers
C/O 99 APO

PERS/JKG/64

24 Jul 95

The Desk Officer,
Ministry of Defence,
Government of India,
Room No 240-A, Sena Bhawan,
New Delhi - 110 001

(Attention Shri S.S. Bedi)

Sir,

Further to my letter dated 16 Jun 95, Article wise reply to Memorandum No C-13011/6/Vig/94 dated 3rd Feb 1995 is enclosed.



(MES/432489 J.K. Goel)

EE
DCWE B/R
HQ 137 Works Engrs
C/O 99 APO

Enclos : (3 Pages)

CONFIDENTIAL

Affected

C. Jayaram

Article - I

(a) The charge is very vague as specific instances are not given. Further copy of the documents are not furnished. It is not clear what were different rates of purchase of the same items which had caused loss to the State and how this loss was caused and the quantum of loss should be mentioned. In the absence of these essential information, the allegation is denied.

(b) In this connection relevant rules are mentioned for the purpose of finding out whether I had exercised checks as contemplated under para 746 to 748 (as amended) of Regulation for Military Engineers Services (RMES) 1968. The authorities are required to furnish details for this purpose and I request the authorities concerned to make available all the documents with reference to which it is alleged that I had not carried out proper checks. Moreover, all the purchases were made after clearance of the BOARD OF OFFICERS & AUDIT ONLY. Hence, I have done nothing against the procedure and therefore, deny the charge.

Article - II

It relates to alleged irregularities in Store Ledger. These ledgers are to be maintained by the Store Keeper as per para 61 of RMES and he was under the over all control of Assistant Garrison Engineer/Barrack Store Officer. The Garrison Engineer is not responsible for maintenance of Store records. These records are subjected to audit by Unit Accountant and Audit Officers of the Defence Accounts Department. The unit Accountants function is to ensure the correctness of the records and bring to the notice of the G.E. through observations any irregularities. In cases where the observations are not settled, these are recorded in the Audit Progress Register of the Defence Accounts Department. Hence it is necessary to verify these records before alleging that I was responsible for lack of supervision. All these records including the audit observations made during the period 85-88 are not made available to me. It is also HIGHLIGHTED that in addition to above following checks were carried out by various Officers:-

- (a) Periodical Stock Taking
- (b) Vigilance Checks
- (c) Quarterly Local Audit
- (d) Yearly TEST AUDIT
- (e) Quarterly STAFF OFFICERS OF CWE
- (f) Surprise Checks

Mastal
Ch. J. Jayaraj

- 2 -

None of the above officers ever made a mention to me about any irregularity.

It is also prudent to mention here that STATION HQ GANGTOK vide their letter No 1310/RNS/dated 27 June 92 established that Sh. RNS Singh, SK I committing the fraud much before I joined. Based on this a CID INQUIRY was held. Hence, it is necessary to verify these records before alleging that I was responsible for lack of supervision which is vague term after all above measures taken and facts established by STN. HQ GANGTOK. Also no record has been made available to me. Hence, I deny the charge.

Article - III

It can be noticed from Section 22 of RMES 1968 that there is no bar for issue of tender by hand. More over, to promote the competitive rates and according to the extreme circumstances like BNLF strike when the postal service was totally disrupted few tenders were given by hand merely to enhance competition. It is also stated that so long as the tenders are issued to the contractors registered with MES no irregularity is committed. Further the lowest tenderer can be asked to review his rates as per Para 424 of RMES. By adopting the above procedure I have got the rates reduced of lowest tender only thereby benifitted the state. Instead of appreciation of my action in the interest of state I have been unfortunately charge sheeted. I may further add, that there was no need for retendering as cartel by contractor was neither found nor the rates were unreasonable and the tender was otherwise under consideration for acceptance. Hence, I have taken the correct action as provided for under rules. As regards allegations relating to deviation/amendment, it is stated that the same has been carried out as provided for in Section 23 of the RMES 1968. Therefore, I deny this allegation. With regard to the work order No 10 and 16, the completion certificate was given by me on the basis of AGE/Engineer-in-Charge certification only and hence, the charge against me denied. It is also prudent to mention that SW of CWE office was quarterly scrutinising these documents and no mention of any irregularity was ever made to me by him.

*Abhishek
Chatterjee*

- 3 -

Article = IV

The powers laid in Table "B" relate to according Technical Sanction before the projects/works are taken up. In the instances pointed out, it is said that by combination of original and maintenance work the limit of TC was enhanced to Rs. 05 Lakhs. In this regard I may without fear of contradiction mention that clubbing of different works as contemplated in Para 483 and Table B of RMES is permissible. Secondly, when the limits are exceeded, then the matter was reported to CWE, Area Account Office and Unit Accountant. Moreover the enhancement was done in the interest of the state having regard to expedition with which the work is to be carried out and also having regard to surrounding expedient factors. Hence I deny the charge and the necessary document including the observations raised by the CWE and Audit authorities may be produced.

Article = V

The charge is very vague as specific instances are not given. The authorities levelling this charge against me ought to have referred to provisions contained in para 727 of RMES 1968 which permits that temporary excesses will be ignored. Moreover procurement of all stores in the div stock made only based on demand of BSO. Notwithstanding the above I was neither benifited nor there was any loss to state by this action and also material is not produced by the authority in order to substantiate the charge. Hence, I deny the same.

2. It is again re-iterated that I carried out my duty with full devotion & to the entire satisfaction of STAFF viz GOC, 17 MOUNTAIN DIV, STATION COMMANDERS, COs & CWE for which I have been appreciated in writting. Therefore, it is totally unjust to issue chagesheet to me on flimsy ground and after a gap of 7 to 8 years. Moreover, none of the related documents have been made available to me, therefore I am handicap in giving the specific replies. Notwithstanding, the above I reserve my right to file a detailed defence statement after all the relevant papers are forwarded to me.

J. K. Goel
24/7/95
MES 432489 J K GOEL
EE
DCWFT B/R,
HQ 137 WE, C/O 99 APO.

Attested
C. J. Jaiswal

JKG/137-WE/ 65 /Pers

Headquarters
137 Works Engineer
C/O 99 APO

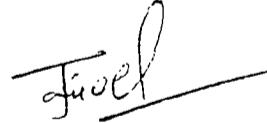
The Desk Officer
Ministry of Defence
Govt of India
Room No 240-A, Sena Bhawan
New Delhi- 110 011

(Attention Shri SS Bedi)

Sir,

1. The reply to your Memorandum No C-13011/6/Vig/94 dt 03 Feb 95 was submitted by me on 15.06.95, and Article-wise replies were also forwarded vide also forwarded vide my letter No PERS/JKG/64 dt 24 Jul 95. From these letters it is evident that the charges levied against me after a gap of 7 yrs are totally unjust as I performed my duty as a GE (P) Gangtok, inspite of all constraints, within the prescribed rules and regulations as contemplated in RMES. Therefore, this chargesheet has caused real prejudice and injustice to me. Moreover, the abnormal time bared delay in my case has invited democles sword kept hanging on head. Which is causing mental harrassment to me. Chief Engine , Eastern Command during his visit to HQ 137 Works Engineers on 03 Aug 95 was also apprised of the same by me.

2. My detailed replies submitted under above letters reveals that I have carried out my duty with full devotion and to the entire satisfaction of Staff and Higher Engineer Officers and also within rules and regulations. Therefore, please confirm that charges against me have been withdrawn so that I can restore my mental please.



(MES-432489 Shri JK Goel)
EE
DCWE B/R
HQ 137 Works Engineers
C/O 99 APO

Dated : 19 Sep 95

Affected
C. D. Jayaram



Bri., S K Tser, M
Cdr

3612/A

मुख्यालय
६४ पर्वतीय ब्रिगेड
Headquarters
64 Mountain Brigade
C/o 99 A P O

53 Dec 85

Dear Mr. Goel,

1. I am writing to you to put on record my appre for the coor extended by you in makin areas at helipad and at Def Auditorium during the visit of the President of India.

2. The job involved herculean effort and your coop has contributed significantly in making it a success. I express my gratitude on beha. of my fmn and am fully sure that suc helps will be readily forthcoming in future too.

With good wishes
Yours Snd

Snd

Mr. T K Goel
GE
Gangtok

b T

Mr. T K Goel
GE
Gangtok

- 29 -

ANNEXURE - E² 3²

(18)



Major R D Sharma
Officer Commanding

24501

OFFICER COMMANDING
854214 Fd Wksp Coy EME
10/099 APO

12 Feb 86

Dear Sir Goel.

I am extremely thankful to you and appreciate the prompt and timely help rendered to this unit during the adm inspection. I am sure, in future also we can bank on you for any assistance that may be required.

With regards & good wishes

yours sincerely

R D Sharma

Shri JK Goel
GE (P) Gangtok

Attested
C. Talyar

30

ANNEXURE - E³



1 Lt Col N N Chopra
Officer Commanding
11045/PP

234 Transit Camp
C/o 99 APO

21 Feb 86

23

21

Dear Mr Goel,

1. I will be failing in my duty if before relinquishing the Command of this Transit Camp, I do not write to place on record my very deep appreciation and gratitude for you personally, both the AGS, and the MRS Staff at Mile 5 for the excellent cooperation extended to my Transit Camp during my tenure. I dare say I could not have asked for more!
2. I will feel obliged if my feelings could be permeated down to both your AGS and the Staff at Mile 5.
3. I am confident that my successor, Maj YS Gulia, will continue to be extended the same support, possibly more.
4. Thank you very much once again.

With warm regards,

Your sincerely
(Anil Chopra)

Mr Jafkishan G-4
CR (P) Gangtok
New Cantt

Mr Jafkishan G-4
CR (P) Gangtok
New Cantt

(Yahya)



३४
कर्नल महेन्द्र सिंह चौहान
कमान अफसर
Colonel MS Chauhan
Commanding Officer

ANNEXURE - E4

१७ पर्वतीय स्ट्रिंग
सिगनल रेजिमेन्ट
17 Mtn Div Sig Regt
C/O 99 A P O

0133/Sigs/01

15 Mar '86

My dear Goel

1. This is to thank you immensely for the cooperation you have extended in getting the unit into shape for the annual administrative inspection on 28 Jan '86, and subsequent visit of the Corps Commander on 04 Feb '86. Both the events were successful because of the timely help and actions to give ship-shapeness to the unit. Our appreciation may also please be conveyed to your staff on our behalf.

With best wishes,

Yours sincerely
Dg

Shri J K Goel
Garrison Engineer (Project)
GANGTOK

Abhishek
Chopra



Col Lalit Roy
Col Q

(AX)

OF 13

मुम्पालम्प
17 पर्वतीय समूह
Headquarters
17 Mountain Division
C/o 99 APO

4006/15/Q

18 Jun 86

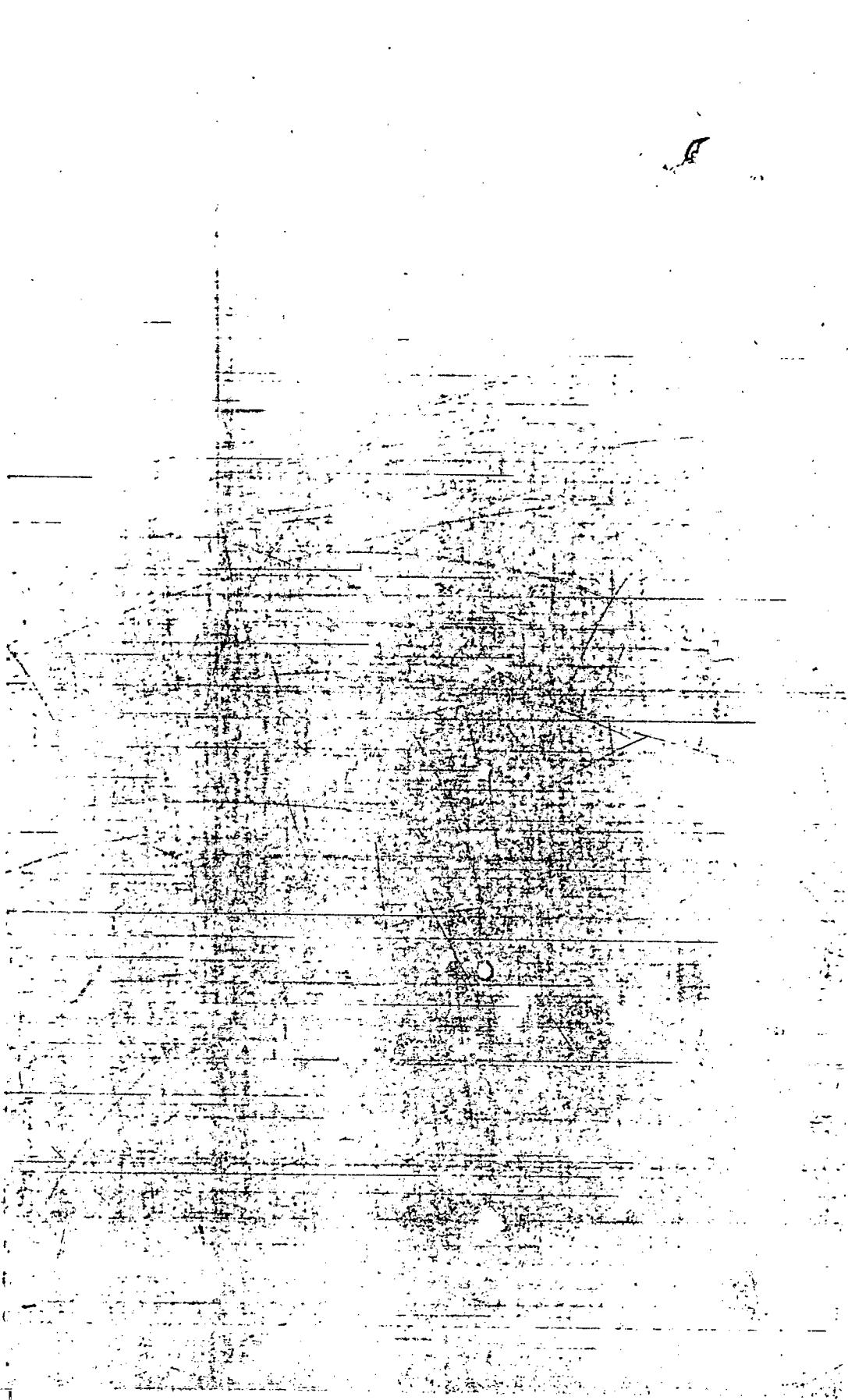
Dear Mr Goel,

I write this to thank you and your staff for all the help rendered to us during the recent visit of GOC-in-C Eastern Comd. Their efforts have indeed been commendable and we are appreciative.

Yours sincerely,
J K Goel

J K Goel
E E
Garrison Engineer (P)
GE (P) New Gant, Gangtok

Dhital
C. Jayaram



- 34 -

ANNEXURE - E7



Lt Col JG Nandrajog
CWE

DO No PF/16942/SPN/ 110 /EIC

14 (60)
X
3
Headquarters
136 Wks Engrs.
C/o 99 APO
04 Nov 86

My dear Col,

1. I am writing this DO letter to convey my heartfelt thanks for the unstinted support rendered by you during my tenure as CWE. but for your dedication to work, positive and dynamic approach it would not have been possible to make a dent in the Corps Zone in MRS works, besides enhancing the image of the MRS.
2. I wish you and your command a brighter and more prosperous time and hope the banner of your division soars to greater heights.
3. As you know I am under posting as Col 'Q' to Dehra Dun sub Area. If ever you happen to come to Dehra Dun, kindly do look us up. It shall remain our endeavour to look after you.

With warm regards

Yours sincerely,
D

Shri JK Geel, EE
GE (P) Gangtek
New Cantt, Gangtek
SIKKIM

Ruma/*

Affidavit
C. J. Jayaram

Brigadier R S Sandhu
Deputy GOC

8441/HSS/DO/86

13 Nov 86

1. I am writing to place on record the good work done by CE (P), Gangtok, Mr JK Ooel.

2. Before the creation of the Gangtok CE Division last year, the MES services in this station were not upto the mark, and we always had to look to CE at Kalingpong. Since the opening of the new Division and the posting in of the CE (Mr. JK Ooel), we never had to look back. He has raised and organised the new set up very ably and efficiently by putting in sincere hard work throughout the year. The response and quality of MES services since his posting in has improved tremendously and we never have had any problem. The above feeling also has been expressed to me very often by the unit commanders themselves in this station.



Brig Maharaj Singh
CE
HQ Siliguri zone
P.O. Bengdubi
Distt. Darjeeling (West Bengal)





Brig H S Sandhu
Commandant

No. HSS/87/35/Pers

राष्ट्रीय कॉडेट कोर अफसर प्रशिक्षण स्कूल
काम्पी-441001
पिन-441001

THE NCC OFFICERS TRAINING SCHOOL
KAMPTEE (MAHARASHTRA)
PIN-441001

17 Feb 87

My dear God,

1. I am writing to thank you and all officers and staff in the MES Organisation under your Command for being very helpful and cooperative in the discharge of my duties and for responding to my instructions positively and speedily. It was indeed very nice working with you. You raised the new GE Division very well in a very short time. Well done! Keep it up.
2. If there is anything I can do please let me know. Do keep contact.

With regards

Yours sincerely

JK Goel

Mr JK Goel
Garrison Engineer
MES
New Cantt
GANGTOK (Sikkim)

Heated
C. Yelwan

/COPY/

Appx 'A'

Refer to para 4 of E-in-C's Annex
Army HQ letter No 3/3/1/MA dt 15 Jun 5RECOMMENDATION FOR E-IN-C'S COMMENDATION CARD

1. Mrs. Number and Rank : 432489, FE
2. Name in full (Initials will not be used) : SHRI JAI KISHAN GOEL
- (a) In English : SHRI JAI KISHAN GOEL
- (b) In Hindi : श्री जै किशन गोई
3. (a) Date of Birth : 01 Jan 1948
- (b) Date of Retirement : 31 Dec 2005
4. Permanent Home Address : 25/119 SHAKTI NAGAR, DELHI-110027
5. Nearest Railway Station to Home Town : Delhi
6. State : Uttar Pradesh
7. Mother Tongue : Hindi
8. Name, relationship and address of next-of-kin in respect of deceased personnel : NA
9. Present Unit : Garrison Engineer (P) Gangtok
10. Previous Awards : NIL
11. Date when recommendation received and passed by : 16 Sep 1987
- (a) CSE/CVS (Project) : 16 Sep 1987
- (b) 14-Zone/CEA (Project) : 16 Sep 1987
- (c) CE Command : 16 Sep 1987
12. Citation :
 (a) Date/period covered by the citation : 05 Aug 1985 to till date
- (b) Place of action : Gangtok
- (c) Qualifying act : 16 Sep 1987

MES/432489, Shri Jai Kishan Goel assumed the appointment of GE (Project) Gangtok on 05 Aug 85. He was the first GE to start this division with skeletal staff. This division is responsible to provide MES cover to a major portion of 17 Rtn Div Sector spread over to areas from 5000 ft to 10,000 ft above sea level. Since the KLP of Gangtok is under construction, GE (P) Gangtok is handling a major portion of the project load under HQ 133 Wks Engg. Regt besides the normal maintenance of defence assets and essential services.

In spite of acute shortage of staff, being new raising, and difficult terrain and working conditions, Shri Jai Kishan Goel could achieve excellent results to the satisfaction of the users and Engrs because of his dedicated and untiring efforts with full sincerity. He is strongly recommended for E-in-C's commendation.

Station : C/0 99 APQ
Dated : 15 Sep 87

Sd/- x x x
(R R Singh)
Col
Cdr Wks Engg

136 Works Engineers
Army C/C 36 APO

HEADQUARTERS 136 WORKS ENGINEERS Headquarters

No 11305/Hindi/287/EID

15 Sep 37

HEADQUARTERS 136 WORKS ENGINEERS
Headquarters (EID)
Chief Engineer Siliguri Zone
Bengdubi (WB) 80110

18 Sep 37

18 Sep 37

COMMENDATION BY E-IN-C WORKS ENGINEERS

RECOMMENDATION (E-IN-C WORKS ENGINEERS)

1. Reference your Headquarters No 90151/073/EID dated 17 Jul 37.
2. Recommendation for E-in-C's Commendation Card in respect of the under-mentioned officers/subordinate as per appendix 'A' are forwarded herewith in quadruplicate:-
 - (a) MES-432489 Shri Jai Kishan Goel, EE
 - (b) MES-474 Shri Ashok Kumar Das, ASW
 - (c) MES-242151 Shri Pradip Kanti Mazumdar, Supdt S. Gde-I.

ATM:

having no objection

sd/- x x x x

(Surendra Kumar)

Adm Off- II

For ONE

Enc 1 As above

Each in quadruplicate

1st flt of 2nd bldg

1. I am writing to you to place on record the dedicated and efficient manner in which the MES org under the CE (P), Shri JK Goel, has functioned at Gangtok, during my tenure as GOC 17 Mountain Division.
2. Despite budgetary constraints, inadequate est and frequent political disturbances, the CE and his team have gone all out to ensure that all wks and tasks assigned to them were carried out unhesitatingly and to the best of their ability.
3. On the eve of my dep I would like to congratulate Shri JK Goel, EE, CE(P) Gangtok and his entire staff for the sustained and result oriented services rendered in the sta. I also wish Shri JK Goel further success in his service.



Brig SK Khanna, AVSM
CE
HQ Siliguri Zone
Bengdubi (Post)
Darjeeling (Dist) (WB)

Copy to:-

Page 2

2

Col Raghuraj Singh
CWE
HQ 136 Wks Engrs
C/o 99 APO

affixed
C. Yalgi



विरोधियर सुरेन्द्र मोहन श्रीराम - 39
 उप जनरल अफसर कमांडिंग
 Brigadier S M Sriram
 Dy GOC

ANNEXURE - E 12

मुद्यालय 43
 १७ पर्वतीय लाई
 द्वारा ९९ सेना पालालय
 Headquarters
 17 Mountain Division
 C/o 99 APO

12355/SMS/DO

05 Sep 88

1. On the eve of departure of Shri JK Goel, GE (P) Gangtok, I take this opportunity to place on record the exemplary manner in which he has carried out the tasks assigned to him.
2. Despite constraints of weather, land slides and the numerous "bandhs", Shri JK Goel ensured that all works progressed as per the dead lines laid by the various commanders.
3. I would request you to kindly convey my appreciation, as the Station Commander, for the good work done by him to the officer.

Col RR Singh
 CWE
 HQ 136 WE
 C/O 99 APO

NOO :-

Shri JK Goel
 GE (P)
 New Cantt
 Gangtok

See 1.Y

Dir	1	2	3
Engr	1	2	3
111	1	2	3
Supd	1	2	3

18/9/88

18/9/88

18/9/88

18/9/88

Ans / Byp

Affected
 C. Talyar